(c) if not, the reasons for not implementing the pension scheme to these employees?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) No, Sir.

(b) and (c) Gramin Dak Sevaks are deployed for limited hours ranging from 3 to maximum 5 hrs. per day and they are held as holders of civil posts but outside the regular civil service. They are not covered by Fundamental Rules, Supplementary Rules, and CCS (Pension) Rules 1972. They are paid *ex-gratia* gratuity and Severance amount on discharge. The *ex-gratia* gratuity is paid at the rate of half month's Time Related Continuity Allowance for each completed year of service subject to a maximum of Rs. 60,000/-. The Gramin Dak Sevaks are also paid severance amount @ Rs. 1500/- for every completed year of service subject to a maximum of Rs. 60,000/-.

There is no proposal, for providing pension to Extra-Departmental employees. However, Gramin Dak Sevaks Committee constituted by the Government for examining the wage structure, service conditions etc. of Gramin Dak Sevaks has recommended for introduction of Service Discharge Benefit scheme, by contribution by the Government through Annuity scheme to be managed by pension Fund Regulatory Development Authority.

The proposed scheme provides for contribution of Rs. 200/- per month by the Government for each Gramin Dak Sevak in lieu of existing Severance amount of Rs. 1500/- per annum for each completed year of service subject to a maximum of Rs. 60,000. There will be no matching contribution from Gramin Dak Sevaks. The monthly contributions are to be managed through Pension Fund Regulatory Development Authority to get adequate secured returns. The Department has taken the approval of Government for processing this recommendation of Gramin Dak Sevak committee in consultation with the Nodal Department.

The implementation of the recommendation is subject to Approval by the Nodal Department.

Revenue of MTNL

2149. SHRI A. ELAVARASAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the revenue of MTNL has declined from Rs. 5592 crores in 2005 to Rs. 4728 crore in 2008 and BSNL's revenue dipped by 12 per cent in 2008-09 to over 33,000 crores; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Yes, Sir. The revenue of Mahanagar Telephone Nigam Limited (MTNL) has declined from 2004-05 to 2007-08. The details are as follows:-

Financial Year	Revenue (income from services)
2004-05	Rs. 5592.38 crores
2007-08	Rs. 4722.50 crores

Also, the revenue of Bharat Sanchar Nigam Limited (BSNL) has dipped by 12.44 percent from 2004-05 to 2008-09. The details are as follow:

Financial Year	Revenue (income from services)
2004-05	Rs. 34567.11 crores
2008-09	Rs. 30268.57 crores

Telephone equipments

2150. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has asked all the telecom service providers to get security clearance before placing any order for procuring telecom equipments or software from foreign countries;
 - (b) if so, the facts and details thereof;
- (c) whether DoT has also made mandatory for equipment vendors to transfer technology to Indian companies within three years of selling equipment to them;
- (d) if so, whether the private telecom service providers have imported several equipments from foreign countries which can pose threat to the security of the country; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, amendments have been issued in December, 2009 in the Licence Agreements of all Telecom Service Providers for security related concerns stipulating that the LICENSEE (s) shall apply to the Licensor for security clearance, along with the details of the equipments(s) as well as details of equipment(s) suppliers and manufacturers including Original Equipment Manufacturers (OEM), before placement of the final purchase order for procurement/upgradation of equipment/software for provisioning of Telecommunications services under the licence and that it shall also include any such activity by the franchisee, agents or person of that licensees. In case no response is received from the Licensor within thirty working days, it shall be presumed that there is no objection to the procurement.

(c) The Department of Telecommunication have also issued instruction in March, 2010 to all the Telecom Service Providers to mandatorily include a clause in their purchase order to foreign manufacturer(s) for Transfer of Technology (ToT) of all critical equipments/software to